In exercise of the powers conferred by sub-section (2) of section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969 (43 of 1969), the Khuda Bakhsh Oriental Public Library Board, with the previous approval of the Central Government, hereby makes the following regulations, namely :-

1. **Short title and commencement**:

   (i) These regulations may be called the Khuda Bakhsh Oriental Public Library Board (Delegation of Financial Powers) Regulations 1984.

   (ii) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions**

   In these regulations, unless the context otherwise requires :

   (a) “appropriation” means the assignment to meet specified expenditure of funds included in a primary unit of appropriation ;

   (b) “director” means the Director, Khuda Bakhsh Oriental Public Library, Patna;

   (c) “non-recurring expenditure” means the expenditure other than recurring expenditure;

   (d) “re-appropriation” means the transfer of funds from one primary unit of appropriation to another such unit ;

   (e) “recurring expenditure” means the expenditure which is incurred at periodical intervals : and

   (f) “subordinate authority” means an authority which is subordinate to the Board.

3. **General limitations on powers to sanction expenditure**:

   (i) It is a primary condition of the exercise of all financial powers that the
Board’s revenues may be spent only on legitimate objects of the Board.

(ii) A subordinate authority may sanction expenditure or advances out of Board’s funds in those cases only in which it is authorised to do by any rules issued by or with the approval of the Board or by any general or special order of the Board or other competent authority.

(iii) Nothing contained in sub-rule (ii) shall empower any subordinate authority to sanction, without the previous consent of the Board, any expenditure which involves the introduction of a new principle or practice likely to lead to increased expenditure in future.

(iv) The exercise of a subordinate authority of the power to sanction expenditure is subject to the observance of any general or special direction which the authority delegating or re-delegating such power may issue from time to time.

4. **Residuary Financial Powers**:

The Financial Powers of the Board which have not been delegated to a subordinate authority shall vest in the Board.

5. **Effect of Sanction**:

(i) No expenditure shall be incurred against a sanction unless funds are made available to meet the expenditure by valid appropriation or re-appropriation.

(ii) A sanction to recurring expenditure becomes operative when funds to meet the expenditure of the first year are made available by valid appropriation or re-appropriation and remains effective for each subsequent year – subject to appropriation in such years and subject also to such condition of sanction as may be imposed.

6. **Appropriation and re-appropriation-general restrictions**:

(i) Funds shall not be appropriated or re-appropriated to meet expenditure on an item which has not been sanctioned by an authority competent to sanction it.

(ii) Funds shall not be appropriated or re-appropriated to meet expenditure on a new service not approved by the Board.

7. **Creation of Posts**:

No post shall be created, unless:

(a) there exists under the Board a post of similar character on a scale of pay which has been approved by the Board;
(b) funds to meet the cost of the post; if temporary, can be found by valid appropriation or re-appropriation from within the provision placed at the disposal of the authority concerned.

8. **Abolition of Posts:**

A subordinate authority may abolish a post which it is competent to create.

9. **Powers of the Director**

It shall be competent for the Director -

(a) to create posts in Class III and Class IV services for any specified period not extending the end of the financial year.

(b) to sanction re-appropriation of any amount upto Rs.5,000/- in each case;

(c) to order expenditure and disbursement from the funds of the Library upto an amount of Rs.5000/- in each case, subject to budget provision;

(d) to write off irrecoverable loss of articles upto a value of Rs.5,000/- in each case:

Provided that (I) the loss is not due to theft and (ii) it does not disclose a defect of system or serious negligence on the part of some individual officer(s) of the Board which might possibly call for disciplinary action requiring the orders of a higher authority.

10. **Deposit of funds of the Library:**

All the grants received towards maintenance of the Library under Plan and Non-Plan schemes shall be kept in the current account of the library, subject to a maximum limit of Rs.10.00 lakhs at any time. All grants available with the Library at any time beyond Rs.10.00 lakhs shall be kept in short term deposit or saving bank account in a Nationalised Bank, whichever is beneficial to the library. The interest earned on such investment shall be separately exhibited under receipt in the accounts of the library.

11. **Power of Relax:**

It shall be competent for the Board to relax any provisions of fresh Regulations, for reasons to be recorded in writing, in appropriate cases.

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